श्री हुकम चन्द कछवाय : मैं ने पूछा था कि कितने बसाये गये हैं. . . .

अध्यक्ष महोदय : अब यह आंकड़े ही तो आप मांग रहे हैं और क्या मांग रहे हैं ?

Shri Hari Vishnu Kamath: Has Government explored or re-explored the possibility of resettling these hapless migrants from East Pakistan in the State of Jammu and Kashmir and if not, what are the reasons therefor?

Mr. Speaker: The question is about starting industries for resettlement of refugees.

Shri Hari Vishnu Kamath: Yes, I am asking about settlement in industries in Jammu and Kashmir.

Shri Tyagi: None has so far been established in Jammu and Kashmir.

Mr. Speaker: Is there a proposal to start any industries there?

Shri Tyagi: Not yet.

Shri Hari Vishnu Kamath: What are the reasons?

Mr. Speaker: We cannot enter into arguments. He has said, there is no proposal to start industries there yet.

Shri Hari Vishnu Kamath: Why not? When all the States are absorbing refugees, why not Jammu and Kashmir?

Shri Tyagi: We are not enforcing anything on the States in regard to this matter. The States voluntarily come forward to help.

Shri S. C. Samanta: May I know whether new industries will be opened; if so, whether the settlement of these people nearby the industries will also be arranged?

Mr. Speaker: That he has answered already.

श्री विभूति मिश्र : पहले भी जब पूर्वी पाकिस्तान से रेफ्यूजीज आये थे और वह चम्पारन में बसाये गये थे तो सरकार ने कहा था कि उन के लिए हम व्यवसाय लगायेंगे तो क्या अब भी यह जो रैफ्यूजीज कैम्पों में पड़े हुए हैं उन रैफयूजीज को बसाने के लिए सरकार उन के वास्ते इंडस्ट्री लगाने की बात सोच रही है और जैसा कि पहले उनको व्यवसाय में लगाने के लिए कहा गया था और नहीं लगाया गया तो क्या अब भी वही बात है ?

Dr. M. M. Das: The hon. Member wants to have some information about a particular camp in Orissa. I have not got that information with me.

Application of certain Articles of Constitution to J. & K.

+

*640. Shri Ravindra Varma:
Shri P. Venkatasubbaiah:
Shri Surendra Pal Singh:
Shri Rameshwar Tantia:
Shri Sidheshwar Prasad:
Shrimati Renuka Barkataki:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Government of Kashmir have requested the Central Government to make certain Articles of the Indian Constitution applicable to the State of Jammu and Kashmir; and

(b) if so, what are these Articles, and the action the Central Government propose to take on the request of the State Government?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) (i) Articles 356 and 357; and

(ii) article 81 (Without modification). A Presidential Order under article 370 of the Constitution has been issued in respect of articles 356 and 357. As regards article 81, a Presidential Order will be issued after all formalities have been gone through.

Shri Ravindra Varma: May I know whether it is a fact that the Govern-

ment of Kashmir has approached the Central Government to find out their attitude to making the Concurrent List applicable to the State of Jammu and Kashmir and also to the application of the Indian Penal Code and the Criminal Procedure Code?

Shri Hathi: So far as the Indian Penal Code is concerned I do not think they have approached; but for some Concurrent List subjects they have approached.

Shri Ravindra Varma: It has been reported in the Press that the Prime Minister of Kashmir recently stated in Delhi that his Government had approached the Centre for the application of more articles and laws to that State in order to quicken the process of integration. May I know from the Government what these articles and laws referred to are, which are not covered by articles 356 and 357?

Shri Hathi: It would be difficult to give a full list of all those articles and laws. We are also thinking of entry 43, entry 78, entry 33 and entry 34. These are really entries in the list and not laws individually.

Shri P. Venkatasubbaiah: May I know what exactly stands in the way of the Government in abrogating article 370 and bringing in full integration? Is it because of any reluctance on the part of the State Government or is it because of hesitancy on the part of this Government?

Mr. Speaker: That we discussed the other day and a detailed discussion took place.

श्री प्रकाशवीर शास्त्री : गृह-मंत्री जी ने जम्मू, काश्मीर राज्य के सम्बन्ध में 370वीं धारा हटाने सम्बन्धी एक विधेयक पर उत्तर देते हुए कहा था कि चूंकि 356 और 357 धाराओं को जम्मू व काश्मीर राज्य पर लगाने के बाद धारा 370 स्वतः प्रभाव शून्य हो जायगी और दूसरे भी हम कुछ इसी तरह के पग उठा रहे हैं जिस से कि यह धारा 370 निर्जीव हो जाय, मैं यह जानना चाहता हूं कि इस प्रकार के अन्य उपाय करने के बजाय कि जिस से धारा 370 प्रभाव शून्य हो धारा 370 ही क्यों नहीं हटाई जाती और ऐसा करने में सरकार के मार्ग में क्या बाधा है ?

अध्यक्ष महोदय : यह तो बता चुके हैं ।

श्री प्रकाशवीर शास्त्री : यह उन्होंने साफ तौर से . . .

अध्यक्ष महोदय : वह उन्होंने कह दिया है ।

श्री प्रकाशवीर शास्त्री : मंत्री महोदय उत्तर देना चाहते हैं उन को उत्तर देने दिया जाय ।

अध्यक्ष महोदय : वह देना भी चाहें तो भी मैं उस की उन्हें इजाजत नहीं दूंगा ।

It does not need any answer.

Shri Sham Lal Saraf: May I know whether while applying the Indian Penal Code to the State of Jammu and Kashmir care has been taken or is being taken to see that such other laws as are prevalent there for more than 150 years like the prohibition on killing of cows continue?

The Minister of Home Affairs (Shri Nanda): When we say that there is a process, that process will take care of all these other considerations.

श्री रामसेवक यादव : क्या यह सही है कि काश्मीर के प्रधान मंत्री भारत सरकार से काश्मीर के सम्पूर्ण विलयन के लिये वार्ता चला रहे हैं ; यदि हां, तो वह वार्ता किस स्थिति में है ?

श्री हाथी : अभी जो आर्टिकल 356 और और 357 वगैरह काश्मीर में एप्लाई किये गए हैं, उस से जो पोजीशन हम चाहते हैं, वह आहिस्ता-आहिस्ता हो जायेगी ।

श्री योगेन्द्र झा : संयुक्त राष्ट्र संघ में काश्मीर के मुताल्लिक हम ने दुनिया के सामने कई वादे किये हैं। क्या संविधान की इन धाराओं को काश्मीर में लागू करने से हमारे उन वादों पर कोई प्रभाव पड़ेगा और क्या दुनिया में हमारे प्रति कोई मुख्तलिफ धारणा पैदा होगी?

श्री नन्दा: मैं नहीं समझता हूं कि किसी किस्म की मुश्किल हमारे लिए पैदा होगी।

श्री सिद्धेश्वर प्रसाद : समाचारपत्रों में इस आशय के समाचार प्रकाशित हुए हैं कि जम्मू-काश्मीर के प्रधान मंत्री ने माननीय गृह मंत्री से भेंट की और काश्मीर के सम्बन्ध में कुछ आगे बातचीत की। मैं यह जानना चाहता हूं कि वह बातचीत कहां तक आगे बढ़ी है।

श्री नन्दा : सब बातों के बारे में तो मैं क्या कह सकता हूं, लेकिन पहले यह बता दिया गया है कि इस चीज़ को आगे बढ़ाया जायेगा।

श्री ओंकार लाल बेरवा : मैं यह जानना चाहता हूं कि काश्मीर को हिन्दुस्तान में विलय करने के बारेमें कोई विदेशी दबाव तो नहीं डाला जा रहा है, जिस के कारण विलय नहीं किया जा रहा है।

श्री नन्दा : कोई सवाल ही नहीं है।

श्री भागवत झा आजाद : काश्मीर के प्रधान मंत्री ने कल संसद्-सदस्यों के सामने कहा कि वह चाहते हैं कि संविधान की अन्य धाराओं को भी जल्द से जल्द काश्मीर पर लागू किया जाये। स्वयं गृह मंत्री ने कहा है कि आर्टिकल 370 सिर्फ़ एक ज़रिया है, जिससे हम और धाराओं को काश्मीर पर लागू करेंगे। जब सब हमारे पक्ष में हैं, तो सरकार की "ग्रैडुअली" वाली नीति के अनुसार अन्य धाराओं को कब से कब तक काश्मीर पर लागू किया जा सकता है ?

श्री नन्दा : मैं पहले ही कह चुका हूं कि यह किया जा रहा है—और भी ज्यादा किया जायेगा।

श्री भागवत झा आजाद: बहुत आहिस्ता-आहिस्ता किया जा रहा है। ज़रा दौड़िए—आहिस्ता-आहिस्ता न कीजिए।

Shri D. C. Sharma: Is it not a fact that Pakistan has taken exception to the application of articles 356 and 357 to the State of Jammu and Kashmir and has threatened to take this issue to the United Nations? If so, may I know whether the Government will take up with the United Nations the issue of Azad Kashmir and the negation of democratic liberties in that area as a counter-measure to this?

Shri Nanda: I do not recognise the right of Pakistan to question the action that we have taken.

Shri Kapur Singh: I want to ask in a specific form a question already asked. Have the Government properly studied the likely repercussions of our action in the Council of the United Nations Organisation and on our neighbour Pakistan?

Shri Nanda: Yes, Sir.

Coal Briquettes

***641. Shri Surendra Pal Singh:** Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that the Central Fuel Research Institute at Jealgora, near Dhanbad, has evolved a successful method of producing coal briquettes for metallurgical use from non-coking coal;

(b) whether these coal briquettes have been put through blast furnace trials to ascertain their efficacy; and

(c) if so, the result thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir, the Institute has carried out laboratory-scale experiments on utilisation of non-coking coal for metallurgical purposes,